

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 05.11.2020

Appeal No. 411 of 2020

Viren Shelters LLPAppellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Vikas Bengani, Advocate for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt and
Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the
Respondent.

WITH
Appeal No. 428 of 2020

Gopi Krishna Manepally (HUF)Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Vikas Bengani, Advocate for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt and
Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the
Respondent.

WITH
Appeal No. 429 of 2020

Murali Krishna Manepally (HUF)Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Vikas Bengani, Advocate for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt and Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

**WITH
Appeal No. 430 of 2020**

Solex Commercial & Credit Pvt. Ltd.Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Vikas Bengani, Advocate for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt and Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

**WITH
Appeal No. 431 of 2020**

Dukes Products (India) LimitedAppellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Nirman Sharma, Advocate i/b Mr. Vikas Bengani, Advocate for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt and Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

**AND
Appeal No. 432 of 2020**

Dukes Consumer Care LimitedAppellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Nirman Sharma, Advocate i/b Mr. Vikas Bengani, Advocate for the Appellant.

Ms. Nidhi Singh, Advocate with Ms. Kinjal Bhatt and Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

ORDER:

1. All these appeals arise from a common order and are being heard together.
2. Connect with Appeal No. 359 of 2020 (Laxmi Kanta Tolasariya vs SEBI) and Appeal No. 362 of 2020 (Srikant Karwa HUF & Anr. vs SEBI) and list on December 7, 2020 for admission and for final disposal.
3. In the meanwhile, the respondent may file a reply within two weeks from today. The appellant will also file a rejoinder within two weeks.
4. Since interim order was passed in Appeal No. 359 of 2020 and Appeal No. 362 of 2020 the appellant is also entitle for a similar relief.
5. In the meanwhile, we direct that the effect and operation of the impugned order shall remain stayed insofar as the appellant is concerned. This order will not be utilized by any of the authorities during the pendency of the appeal.

6. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

7. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M.T. Joshi
Judicial Member

05.11.2020
msb